

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 26th day of May 2020

Cr.No.799/2020

Cr.M.P.No.1319/2020

A1. Raja (Aged 41/2020)
S/o.Thavidan

A2. Nandhini(Aged 29/2020)
w/o.Raja

A3. Perumal (Aged 23/2020)
S/o Pitchaiyappan

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/Vs/

Petitioners/Accused

State through the Inspector of Police,
Alanganallur PS.Cr.No.799/2020
U/s.147,294(b),323,324,506(2) IPC &
sec 4 of TNPHW Act

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Respondent/Complainant

Accused Remanded on 20.05.2020

This Counsel for accused(A1 to A3) filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 22.05.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via viedo conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioners/accused persons argued that all three accused have been in the Judicial Custody for past 07 days and the case is falsely implicated and the accused are innocent and the case is falsely implicated. Hence prayed for bail. The prosecution in their reply stated that the offence is grave in nature and also stated that injured person was discharged from the hospital, and also the case is in preliminary stage of investigation and if accused

persons are released on bail, they will tamper with the evidence and witnesses also will be absconded. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 20.05.2020. And also by considering the nature of this case, this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1. All three accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in 2 weeks from the lifting of Lock-down all three accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties each for likesum amount.
2. After that all three accused should appear and sign before the respondent police station, Alanganallur PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 26th day of May 2020.

-sd-T.Sindhumathi
Judicial Magistrate,
Vadipatti.